

30

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2244  
(To be answered on the 10<sup>th</sup> March 2016)

CREDIT FACILITY TO PRIVATE AIRLINES

2244. SHRI KODIKUNNIL SURESH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airports Authority of India (AAI) provides credit facility to the private airlines to undertake their operations at the airports, if so, the details of credit facilities provided during the last three years and the current year, airlines-wise;
- (b) whether any interest is charged for the credit thus provided, if so, the details thereof; and
- (c) the amount outstanding against these airlines to AAI, airlines-wise on this account and the steps taken to recover the same?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

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(a): Yes, Madam. Airports Authority of India (AAI) extends credit facility to airlines on submission of security deposit equivalent to two months' airport charges. AAI has provided credit facility to the following airlines during last three years and the current year:

(i) Go Airlines, (ii) Indigo Airlines (iii) Jet Airways (iv) Jet Lite (India) (v) Spicejet (vi) Air Costa Airlines (vii) Air Asia (India) (viii) Air Pegasus (ix) Air Vistara

(b) & (c) : No, Madam. Interest @ 12% p.a. is charged only on delayed payment by airlines beyond the credit period. The details of the outstanding dues are as under:

Customer Name 31.12.2015 (Prov) (Rs.In crores)

Go Airlines	50.89
Indigo Airlines	34.81
Jet Airways	41.66
Jet Lite (India)	6.23
Spicejet	78.87
Air Costa Airlines	3.31
Air Asia (India)	3.18
Air Pegasus	0.89
Air Vistara	0.32
Grand Total	220.16

AAI takes following action to recover the outstanding dues:

- (i) The dues are monitored on regular basis (ii) In case of delay, AAI issues notice to the airlines to settle the dues (iii) Penal interest is charged on account of delay in settlement of bills (iv) In case, where delay persists, besides encashing the security deposit, the defaulting airline is put on "Cash and Carry" basis (v) Legal course of action is followed in case over dues persists.

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